

#### Resolution of Chiria mines lease issue

3559. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of STEEL be pleased to state:

(a) whether Steel Authority of India Limited (SAIL) has successfully resolved the Chiria mines lease issue with Government of Jharkhand in allotment of one billion tonnes of reserves in the said area; and

(b) if so, the complete details of leases sanctioned to SAIL presently, quantum of reserves with SAIL, leases applied for by SAIL and leases awaiting renewal to SAIL?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) and (b) The Ministry of Steel and Steel Authority of India Limited (SAIL) have been making sustained efforts to resolve the matter of pending renewals of the Chiria leases in favour of SAIL with the State Government of Jharkhand at appropriate levels in the Government of India. Out of the 6 leases at Chiria at present with SAIL, renewals of 3 leases are under dispute with the Government of Jharkhand and is at present pending before the Hon'ble Supreme Court and 2 leases are under deemed extension. The details of the leases are given below:

Sl.No.	Lease	Granted on	Lease Renewal Status
1	Budhaburu	8.12.1945	In-principle approval granted
2	Ajitaburu	7.12.1947	Under dispute
3	Sukri-latur	22.3.1949	Under dispute
4	Dhobil	8.3.1948	Under deemed extension
5	Tatiburu	1.9.1949	Under dispute
6	Ankua	14.6.1982	Under deemed extension

As a result of vigorous efforts made by Ministry of Steel and SAIL, Government of Jharkhand has conveyed in-principle approval on 23.10.2009 for renewal of Budhaburu (Mc-Lellan) lease of Chiria iron ore mine containing around 800 million tonnes of iron ore. Total estimated reserves with SAIL in the leases of Chiria iron ore mines are about 1840 million tonnes. To meet the further requirement of iron ore, SAIL has submitted mining lease application to the Government of

Jharkhand for an area of 2580 hectares in Ghatkuri reserve forest in West Singhbhum district of Jharkhand on 29.5.07.

**Employment in lieu of land acquired for Bokaro steel plant**

3560. SHRI DHIRAJ PRASAD SAHU: Will the Minister of STEEL be pleased to state:

(a) whether the families whose land has been acquired for Bokaro Steel Plant in Jharkhand are agitating and demanding for employment of one person per family; and

(b) if so, the action taken by Government to provide employment to them?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) and (b) In case of Bokaro Steel Plant (BSL) of the Steel Authority of India Ltd., lands for setting up the plant and township were acquired by the then Government of Bihar through a series of notifications. It was then agreed in principle that 'at least one member of the displaced family would be given employment'. As of now, BSL has provided employment to more than 16000 displaced persons which is significantly more than 6019 number of families categorised as originally displaced as per the compilation of the Director of Employment & Training in 1972. There have been demands for employment from persons belonging to 2nd/3rd generation of land owners even after four decades of land acquisition. Some groups have formed different associations under the banner of which they resort to dharna/demonstrations from time to time. However, both the Hon'ble High Court of Jharkhand and the Hon'ble Supreme Court have termed such appointment as unwarranted and unconstitutional. In line with Hon'ble Supreme Court and High Court directives, BSL has stopped providing appointment to displaced persons. However, BSL management continues to provide several concessions like *inter-alia* relaxations in upper age limit and exemptions from payment of application fees to displaced persons, other things being equal, in employment against open advertisement.

**Community development programme in Bokaro Steel plant**

3561. SHRI DHIRAJ PRASAD SAHU: Will the Minister of STEEL be pleased to state: